

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA No.4143/2014

New Delhi, this the 10th day of April, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Smt. Ragini Saxena
W/o Shri Mukesh Kumar Saxena
Aged about 52 years
Presently posted as
Hindi Assistant in DJB
R/o 214-D, J & K Pocket
Dilshad Garden
Delhi – 110 095. Applicant

(By Advocate:Shri Nilansh Gaur)

Versus

1. Delhi Jal Board
Through its Chief Executive Officer
Varunyalaya Phase II
Karol Bagh
New Delhi – 110 005.
2. Govt. of NCT of Delhi
Through its Principal Secretary (U.D.)
Department of Urban Development
10th Level, Delhi Sachivalaya
I.P. Estate, New Delhi. Respondents.

(By Advocate: Shri P. K.Singh for Shri Rajeev Kumar for R-1
Ms. Sumedha Sharma for R-2)

ORDER (ORAL)

Hon'ble Mr. Raj Vir Sharma, Member (J)

Learned xy counsel for the applicant submitted that as per directions from the applicant, he is withdrawing this OA because respondents have granted the reliefs claimed in the OA to the applicant. Shri P.K.Singh, learned proxy counsel for respondent no.1 and Ms. Sumedha Sharma,

learned counsel for respondent no.2 have no objection. Therefore, the OA is dismissed as withdrawn.

(Praveen Mahajan)
Member (A)

(Raj Vir Sharma)
Member (J)

'uma'